

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.401

IA/1453(AHM)2023 in CP(IB)/138(AHM)2022

**Clarifications under Section Rule 11 of NCLT Rules, 2016**

**IN THE MATTER OF:**

Rathin Amishbhai Majmudar RP of Personal Guarantor  
Manoj N Patel undergoing Personal Insolvency Resolution  
Process  
Vs  
INDIAN BANK  
(ERSTWHILE ALLAHABAD BANK) & Ors.

.....Applicant

.....Respondent

**Order delivered on: 09/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Ravi Pahwa, Adv.  
For the Respondent :

**ORDER**

It was stated that the Court 1 had already passed orders against the Personal Guarantor on another matter. Both the counsels had appeared yesterday and informed this bench that such orders have been passed.

In view of the same and the pursish furnished, this report becomes infructuous and the main matter CPIB 138 of 2022 is also disposed off.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**